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BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 951/2024

IN THE MATTER OF:

RAJPAL SINGH

.... APPLICANT

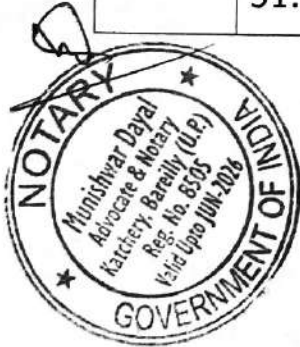
VS

ELDICO COMPANY & ORS.

.... RESPONDENT

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FILED BY:

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Dated 04.11.2024

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL.
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 951/2024

IN THE MATTER OF:

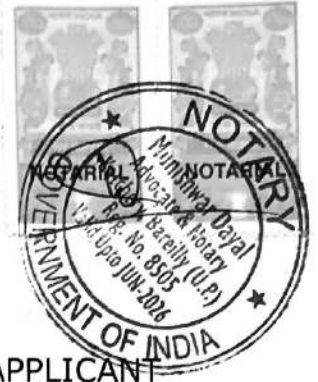
RAJPAL SINGH

.... APPLICANT

VS

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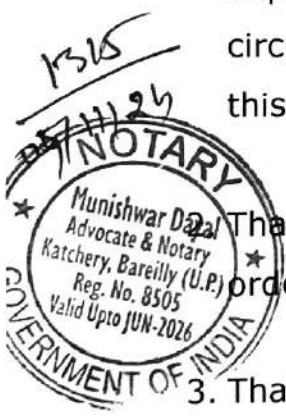
.... RESPONDENT



AFFIDAVIT OF DISTRICT MAGISTRATE, BAREILLY, IN COMPLIANCE OF ORDER DATED 31.07.2024 PASSED BY THIS HON'BLE TRIBUNAL

I, Ravinder Kumar aged about 42 years, posted as District Magistrate Bareilly, Uttar Pradesh do hereby solemnly affirm and state on oath as under:

1. That I am duly authorized to file the present affidavit. The deponent is well conversant with the facts and circumstances of the instant case and is competent to swear this affidavit.



2. That the present affidavit is being filed in compliance of the order dated 31.07.2024 passed by this Hon'ble Tribunal.

3. That in compliance of the order dated 31.07.2024 passed by this Hon'ble Tribunal, the deponent vide his Letter No. 511/N.G.T O.A. No. 951/2024 dated 31.08.2024, informed the nominated members about the order passed by this Hon'ble Tribunal and further stated that the meeting of the Joint Committee is proposed to be held in the second week of September 2024. The deponent vide the same letter, also nominated Additional District Magistrate (F/R), Bareilly as

his representative. A copy of the Letter No. 511/ N.G.T O.A. No. 951/2024 dated 31.08.2024 is annexed herewith as **Annexure - R 1.**

4. That the Joint Committee constituted in terms of order dated 31.07.2024, inspected Eldeco City, the project site on 10.09.2024. The report of the Joint Committee as constituted in terms of the order dated 31.07.2024 is annexed herewith and marked as **Annexure - R 2.**



[Signature]
04/11/24
DEPONENT

VERIFICATION

Verified at Bareilly on 04/11/24... that the contents of the paras 1 to of this affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed therefrom.

[Signature]
04/11/24
DEPONENT

Certified By Shri. Rakibul Hameed
Identified By Shri. Suk
Sworn and Confirmed the Contents of the
Affidavit in my Presence At Bareilly Date 04/11/24
and Further Understood The Contents
[Signature]
Munishwar Dayal
Advocate & Public Notary
Katchery, Bareilly (U.P.)

कार्यालय जिलाधिकारी, बरेली

पत्रांक : 511/N.G.T.O.A No.- 951/2024

क 30/8/24

1. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, अर्जुन नगर, नई दिल्ली।
2. क्षेत्रीय अधिकारी, वन एवं पर्यावरण जलवायु परिवर्तन, अलीगंज, लखनऊ।
3. सदस्य सचिव, उ०प्र० बैटलेण्ड अधिकरण, 17, राणा प्रताप मार्ग, लखनऊ।

विषय-मा० राष्ट्रीय हरित अधिकरण द्वारा " ओ०ए० सं० 951/2024 "राजपाल सिंह बनाम एलडिको कम्पनी" में पारित आदेश दिनांक 31.07.2024 के सम्बन्ध में।

महोदय,

मा० राष्ट्रीय हरित अधिकरण द्वारा " ओ०ए० सं० 951/2024 "राजपाल सिंह बनाम एलडिको कम्पनी" में पारित आदेश दिनांक 31.07.2024 का संदर्भ ग्रहण करने का कष्ट करें। उक्त आदेश के सुसंगत अंश निम्नवत् है-

"..... 5. Hence we implead the following respondents in the matter.

- i. Member Secretary, UPPCB.
 - ii. District Magistrate, Bareilly.
 - iii. RO, MoEF & CC Lucknow.
 - iv. Eldico Company, through its administrative head Eldico City Near Toll Plaza, Nanital Road, Bareilly
 - v. U.P State Wetland Authority through its Member Secretary.
 - vi. Bareilly Development Authority.
6. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.
 7. Having regard to the nature of allegation in the O.A, we deem it proper to constitute A Joint Committee comprising of representative of Member Secretary CPCB, RO MoEF & CC Lucknow, Member Secretary, U.P State Wetland Authority and DM, Bareilly who will act as the nodal agency.
 8. The Joint Committee will visit the site and ascertain the correct status of the water body in question and the encroachment if any on that water body and ascertain truthfulness of allegations made in the original application. The Joint Committee will submit the report at least one week before the next date of hearing....."
 9. List on 11.11.2024

उपरोक्तानुसार मा० राष्ट्रीय हरित अधिकरण, द्वारा पारित आदेश दिनांक 31.07.2024 के अनुपालन में संयुक्त समिति द्वारा निरीक्षण/सर्वेक्षणोपरान्त संयुक्त समिति की आख्या दायर किये जाने हेतु अपने विभाग से सक्षम प्रतिनिधि नामित करने का कष्ट करें। कार्यालय जिलाधिकारी, बरेली द्वारा अपर जिलाधिकारी (वि०/रा०) बरेली श्री एस०बी० सिंह, दूरभाष नं० 9454417595 को नामित किया जाता है तथा संयुक्त समिति की बैठक माह सितम्बर, 2024 के द्वितीय सप्ताह में किया जाना प्रस्तावित है।
संलग्नक-उपरोक्तानुसार।

जिलाधिकारी
बरेली
OK

प्रतिलिपि-निम्नलिखित को आवश्यक कार्यवाही हेतु प्रेषित-

1. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, अर्जुन नगर, नई दिल्ली।
2. क्षेत्रीय अधिकारी, वन एवं पर्यावरण जलवायु परिवर्तन, अलीगंज, लखनऊ।
3. सदस्य सचिव, उ०प्र० बैटलेण्ड अधिकरण, 17, राणा प्रताप मार्ग, लखनऊ।
4. अपर जिलाधिकारी (वि०/रा०), बरेली।
5. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बरेली।

जिलाधिकारी
बरेली
OK

LATTER S.S

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**JOINT COMMITTEE INSPECTION REPORT IN THE COMPLIANCE OF
ORDER PASSED BY HON'BLE NGT IN O.A. NO. 951 OF 2024 TITLED
"RAJPAL SINGH Vs ELDECO COMPANY& ORS"**

In compliance of order dated 31.07.2024 passed by Hon'ble NGT New Delhi in O.A. No. 951 of 2024 "RAJPAL SINGH Vs ELDECO COMPANY& ORS. of Bareilly Joint Committee was formed as follows-

1. Representative of Member Secretary CPCB,
2. Representative of RO MoEF&CC Lucknow,
3. Representative of Member Secretary, U.P. State Wetland Authority
4. Representative of DM, Bareilly (Nodal agency)

In compliance of the above Hon'ble NGT orders, the following officers has participated in the Joint Committee visit held on 10-09-2024:

1. Shri Arvind Kumar, Scientist 'C', Representative of Member Secretary CPCB,
2. Dr. R. B. Lal, Scientist 'F', Representative of RO MoEF&CC Lucknow.
3. Representative of Member Secretary, U.P State Wetland Authority.
4. Shri S.B. Singh, ADM (F/R) Representative of DM, Bareilly (Nodal agency).

Background:

The instant Original Application has been registered on the basis of letter petition, the plea of the applicant is that at village Bilwa Pargana, Tehsil and District Bareilly land of Gata No. 508, Area 0.1260 hc, Khata No. 00309, shrenee - 6-1 is registered as pond (Jheel) but on that water body Eldeco City in collusion with the Bareilly Development Authority is cutting the plots and selling it.

It is a further alleged that Eldeco City has captured the water body and has constructed boundary wall surrounding the water body affecting its very existence. It is also alleged that the map has been got sanctioned by Eldeco Company in respect of the land surrounding the water body. In support of the allegation the applicant has filed a Joint Report of the Revenue Authorities stating that the above water body is inside the boundary wall of residential colony being developed by Eldeco Company.

Direction of Hon'ble Tribunal:

The Hon'ble NGT, vide order dated 31.07.2024 has directed and the relevant para read as follows:

....."4. O.A. raises substantial issue relating to compliance of the environmental norms.

5. Hence we implead the following respondents in the matter.

i. Member Secretary, UPPCB.

ii. District Magistrate, Bareilly.

iii. RO, MoEF & CC Lucknow.

iv. Eldico Company, through its administrative head Eldico City Near Toll Plaza, Nanital Road, Bareilly

v. U.P State Wetland Authority through its Member Secretary.

vi. Bareilly Development Authority.

6. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

7. Having regard to the nature of allegation in the O.A, we deem it proper to constitute A Joint Committee comprising of representative of Member Secretary CPCB, RO MoEF& CC Lucknow, Member Secretary, U.P State Wetland Authority and DM, Bareilly who will act as the nodal agency.

8. The Joint Committee will visit the site and ascertain the correct status of the water body in question and the encroachment if any on that water body and ascertain truthfulness of allegations made in the original application. The Joint Committee will submit the report at least one week before the next date of hearing.

9. List on 11.11.2024."

Details of the Project:

- The proposed project site is located at village khasra nos.- 476p,477p,501p,502,503p, 504,505,506,507,509,512p & 513p of Village Bilwa, khasra nos.- part of 438, part of 439,440 & 441 of Village Dohna Pritam Rai and khasra no.- 898 of Village Piperia (Ghanghora), Bareilly, Uttar Pradesh.

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- The project has accorded the Environmental Clearance (EC) from the State Environment Impact Assessment Authority (SEIAA), Uttar Pradesh on 30th September, 2019 [Proposal No. SIA/UP/MIS/108331/2019]. The copy of Environmental Clearance (EC) is annexed herewith at **Annexure-1.**
- The EC was granted to M/s Eldeco Infrabuild Ltd. for "Residential Township" at Bilwa, Dohna Pritam Rai and Piperia (Ghanghora) District Bareilly. Total plot area and built-up area of the project is 1,44,128.27sq.m. and 1,46,543.91 sq.m. respectively. Total residential Units are 977 nos. Total EWS & LIG Units are 196 nos.
- UPPCB has issued the CTE to the unit vide letter no. 69454/UPPCB/Bareilly (UPPCBRO)/ CTE//Bareilly/2019, dated 22-02-2020 which is valid from 22-02-2020 to 28-02-2025 under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974. The copy of CTE is annexed herewith as **Annexure-2.**
- UPPCB has issued CTO to the unit vide letter no. 186414/UPPCB/ Bareilly (UPPCBRO)/ CTO/both/Bareilly/2023, dated 28-07-2023 valid from 28-07-2023 to 31-12-2025 under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974. The copy of CTO is annexed herewith as **Annexure-3.**

Site Inspection & Observation :-

- Joint Committee informed by the Revenue Department Bareilly, that Gata number 508 of Khatauni account number 00309 of village Bilwa having area 0.126 hectares is mentioned as Jheel (lake) in the current revenue records. It is also informed and observed that Gata number 508/0.1260 hectare Jheel (lake) is situated just near boundary of current sanctioned/approved map of Eldeco township.



- Joint Committee is also informed by the Revenue Department that all land surrounding the aforesaid lake/jheel/pond is private land which is also acquired by Eldeco. Gata number of surrounding land is as follows 500, 503, 507 and 509 {which is mentioned in the revenue records in the name of Category-1 (a) Transferable Land ownership}.
- Joint Committee informed by the Bareilly Development Authority (BDA), that the aforesaid pond i.e. Gata No. 508 is not included in the current approved map by the Authority. The land of Gata No. 508 is not a part of the approved map of current developing Eldeco township. Copy of approved map and letter is annexed as **Annexure -4.**
- The Joint Committee observed that area of Gata number 508/0.1260 hectare Jheel (lake) is fully covered by boundary's, partly by permanent brick boundary and partly by temporary boundary wall made by the Eldeco Company. As per Revenue Department representative total area of the Gata number 508/0.1260 hectare Jheel (lake) is approx.. 0.1260 Hectare. It is also informed by the Revenue Department that there is a no route/chak road to reach Gata number 508/0.1260 hectare Jheel (lake).
- The measurement done on the spot revealed that the area of the lake was left in place and was vacant on the spot. The Joint Committee also observed that the depth of the pond is very less or shallow depth approx. 1 to 3 feet. Copy of Revenue Department reports and land details are annexed as **Annexure-5.**
- Joint Committee is also informed by the representative of U.P. State Wetland Authority that the water body is very small which is not listed in schedule of wetland of District Bareilly Copy of letter in this regard is annexed as **Annexure -6.**

- During visit it is also observed that some part of construction and demolition waste of Eldeco company was dumped in the pond Gata No. 508. Photographs in this regard is attached herewith as Annexure - 7.

Arvind Kumar
20/09/24

(Arvind Kumar)
Scientist 'C',
CPCB RD Lucknow



(Dr. R. B. Lal)
Scientist F, RO
MoEFCC,
Lucknow



Representative of
U.P State Wetland
Authority

S.B. Singh
20/09/24

(S.B. Singh)
ADM (F/R),
Bareilly

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.in

To,

Shri Amit Kumar
Authorized Signatory,
M/s Eldeco Infrabuild Ltd,
201-212, 2nd Floor, Splendour Forum,
Jasola District Centre, Jasola, New Delhi- 110025

Ref. No. 284 /Parya/SEAC/4872/2019

Date: 30 September, 2019

Sub: Environmental Clearance for Proposed "Residential Township" at Village- Bilwa Dohna Pritam Rai and Piperia (Ghanghora), District-Bareilly, U.P., M/s Eldeco Infrabuild Ltd.

Dear Sir,

Please refer to your application/letters 17/06/2019, 25/06/2019, 05-08-2019 & 07-08-2018 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 02/07/2019 and SEIAA in its meeting dated 07/09/2019.

A presentation was made by the project proponent alongwith their consultant M/s Ind Tech House Consult. The proponent, through the documents submitted and the presentation made, informed the committee that:-

- 1- The environmental clearance is sought for "Residential Township" at Village- Bilwa Dohna Pritam Rai and Piperia (Ghanghora), District-Bareilly, U.P., M/s Eldeco Infrabuild Ltd.
- 2- Total plot area and built-up area of the project is 1,44,128.27 sq. m. and 1,46,543.91 sqm respectively.
- 3- Total Residential Units are 977 nos. Total EWS & LIG Units are 196 nos.
- 4- Salient features of the project:

SN	Description	Particulars	Unit
GENERAL			
1	Gross Plot Area	144128.27	SQM
2	Area under Road widening	943.79	SQM
3	Net Plot Area	143184.48	SQM
4	Proposed Built Up Area	146543.91	SQM
5	Cost Of Project	225.907	CR
6	Residential Plotted Units	977	Nos.
7	EWS & LIG Units (98+98)	196	Nos.
8	Expected Population	9440	PERSONS
9	Permissible Ground Coverage Area	50114.57	SQM
10	Proposed Ground Coverage Area	49710.77	SQM
11	Permissible FAR Area	171829.37	SQM
12	Proposed FAR Area	132844.87	SQM
13	Non FAR, & Other Areas	13699.04	SQM
14	Proposed Built Up Area	146543.91	SQM
FACILITIES			
15	Commercial	4	NO
16	Club	1	NO.
17	School	1	NO.
WATER			
18	Total Water Requirement	713	KLD
19	Fresh Water Requirement	419	KLD



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 E.C. for Proposed "Residential Township" at Village- Bilwa Pritam Rai and Piperia (Ghanghora), District-Bareilly,
 U.P., M/s Eldeco Infrabuild Ltd.

20	Waste Water Generation	556	KLD
21	Proposed STP Capacity	670	KLD
22	Treated Water Available For Reuse	445	KLD
23	Recycled Water	294	KLD
24	Surplus Treated Water	151	KLD
RAIN WATER HARVESTING			
25	No of RWH of Pits Proposed	26	NOS
PARKING			
26	Required Parking	826.50	ECS
27	Proposed Parking	910	ECS
GREEN AREAS			
28	Proposed Green Area	20857.9	SQM
WASTE GENERATION			
29	Municipal Solid Waste Generation	2.83	TPD
30	Quantity Of E-Waste Generation- Kg/Day	1.7	KG/DAY
31	Quantity Of Hazardous Waste Generation	0.3	LTS/DAY
32	Quantity Of Sludge Generated From STP	191	KG/DAY
POWER			
33	Total Power Requirement	9051	KW
34	DG Set Backup	160	KVA

5- Population details:

Particulars	Units	Density Factor	Total
Residential Units	977	5	4885
EWS and LIG	195	4	784
Sub-Total			5669
Non Residential			
Commercial			963
Club			1000
School			1241
Sub-Total			3204
Total Visitors			567
Total Population			9440

6- Water requirement details:

	POPULATION/ REA/UNIT	RATE IN LTS	TOTAL QTY IN KL
RESIDENTIAL			
DOMESTIC	5669	65	368
FLUSHING	5669	21	119
NON RESIDENTIAL (Working)			
DOMESTIC	3204	15	48
FLUSHING	3204	30	96
VISITORS			
DOMESTIC	567	5	3
FLUSHING	567	10	6
TOTAL POPULATION	9440		
GARDENING	20857.9	3.5	73
DG COOLING	0	0	0.0
TOTAL WATER REQUIREMENT			713

Head	Source	Quantity
Fresh Water Requirement	Bareilly Nagar Nigam	419 KLD
Treated Water Requirement	On site STP	294 KLD
➤ Estimated waste water Generation: 556 KLD		



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E.C. for Proposed "Residential Township" at Village- Bilwa Jhna Pritam Rai and Piperia (Ghanghora), District-Bareilly, U.P., M/s Eldeco Infrabuild Ltd.

- Treated water usage: 294 KLD
- Proposed STP (Capacity): 670 KLD
- Proposed treatment methodology : MBBR
- Treatment up to tertiary level.
- STP shall have power back-up for uninterrupted operation during power failure.
- Treated waste water will be used for flushing & gardening.

7- The quantity of surplus treated water 150 KLD will be generated on the peak load and on full occupancy of project, which will take time to be so. In case BDA fails to provide the external services, we (the project proponent) will get the MOU signed by nearby land owners during operation phase.

8- Solid waste details:

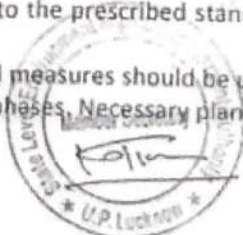
Waste Category	Quantity	Unit
Total Waste Generation	2.83	TPD
Organic Waste Generation	1.69	TPD
Sludge Generation	191	KG/Day
Hazardous Waste Generation (DG Waste Oil)	0.3	Ltrs/ Day

9- The project proposal falls under category-8(a) of EIA Notification, 2006 (as amended).

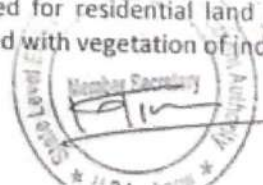
Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 02/07/2019 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 07-09-2019 decided to grant the Environmental Clearance for proposed project along with subject to the effective implementation of the following general & specific conditions:-

General Conditions:

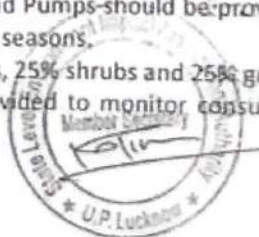
1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
2. It shall be ensured that obtain the no objection certificate from the U P pollution control board before start of construction.
3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent Authority shall be obtained in this regards.
5. All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.
8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. Obtain necessary clearances from the competent Authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.
14. Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.



17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.
24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.
25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.
26. Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
27. Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.
28. Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
29. Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
33. Prepare and present disaster management plan.
34. The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.
35. A report on the energy conservation measures conforming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.
36. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
37. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
38. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
39. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.



40. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
41. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
42. High rise buildings should obtain clearance from aviation department or concerned authority.
43. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
44. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
45. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
46. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
47. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
48. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
49. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
50. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
51. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.
52. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
53. The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.
54. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
55. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.
56. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
57. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
58. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
59. E-Waste Management should be done as per MoEF guidelines.
60. Electrical waste should be segregated & disposed suitably as not to impose Environmental Risk.
61. The use of suitably processed plastic waste in the construction of roads should be considered.
62. Displaced persons shall be suitably rehabilitated as per prescribed norms.
63. Dispensary for first aid shall be provided.
64. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
65. Diesel generating set stacks should be monitored for CO and HC.
66. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
67. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
68. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.



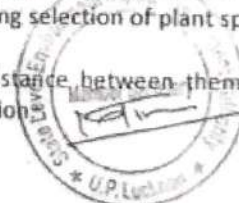
69. An energy audit should be annually carried out during the operational phase and submitted to the authority.
70. Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.
71. Environmental Corporate Responsibility (ECR) plan along with budgetary provision amounting to 2% of total project cost shall be submitted (within the month) on need base assessment study in the study area. Income generating measures which can help in up-liftment of weaker section of society consistent with the traditional skills of the people identified. The program me can include activities such as old age homes, rain water harvesting provisions in nearby areas, development of fodder farm, fruit bearing orchards, vocational training etc. In addition, vocational training for individuals shall be imparted so that poor section of society can take up self employment and jobs. Separate budget for community development activities and income generating programmers shall be specified. Revised ECR plan is to be submitted within 3 month. Failing which, the environmental Clearance shall be deemed to be cancelled.
72. Appropriate safety measures should be made for accidental fire.
73. Smoke meters should be installed as warning measures for accidental fires.
74. Plan for safe disposal of R.O reject is to be submitted.

Specific Conditions:

1. The project proponent shall submit within the next 3 months the details of solar power plant and solar electrification details within the project.
2. The project proponent shall ensure to plant broad leave trees and their maintenance. The CPCB guidelines in this regard shall be followed.
3. The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. CER activities must not be less 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same.
4. The project proponent shall submit within the next 3 months the details of estimated construction waste generated during the construction period and its management plan.
5. The project proponent shall submit within the next 3 months the details of segregation plan of MSW.
6. The project proponent has proposed shall install a STP of 220 KLD and shall ensure that waste water is properly treated in STP and maximum amount should be reused for gardening flushing system and washing etc. For reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper function. Part of the treated sewage, discharged to sewer line, shall meet the prescribed standards for the discharge. Under any circumstances untreated sewage shall not be reused or discharged to municipal sewer line.
7. The project proponent will ensure that proper dust control arrangements are made during construction and proper display board is installed at the site to inform the public the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.
8. The project proponent shall install micro solar power plants, toilets in nearby villages, public place or school from CER fund of the project for which E.C is granted in addition to and water harvesting pits and carbon sequestration parks / designed ecosystems.
9. Solar energy to be used alternatives on the road and common places for illumination to save conventional energy as per ECBC Code.
10. The project proponent shall submit within the next 3 month the data of ground water quality including fluoride parameter to the limit of minimum deduction level for all six monitoring stations.
11. 15% area of the total plot area shall be compulsorily made available for the green area development including the peripheral green area. Plantation of trees should be of indigenous species and may be as per the consultation of local district Forest Officer.
12. The waste water generated should be treated properly in scientific manner i.e. domestic waste water to be treated in STP and effluent such as RO rejects with high TDS and other chemical bearing effluent shall be treated separately.
13. Permission from local authority should be taken regarding discharge of excess water into the sewer line.



14. The height, Construction built up area of proposed construction shall be in accordance with the existing FAR norms of the competent authority & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.
15. "Consent for Establishment" shall be obtained from UP Pollution Control Board.
16. All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
17. Project proponent shall ensure completion of STP, MSW disposal facility, green area development prior to occupation of the buildings.
18. Municipal solid waste shall be disposed/managed as per Municipal Solid Waste (Management and Handling) Rules, 2016.
19. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as cylinder for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche and First Aid Room etc.
20. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
21. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
22. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. A copy of resolution of board of directors shall be submitted to the authority. A list of beneficiaries with their mobile nos./address should be submitted along with six monthly compliance reports.
23. No parking shall be allowed outside the project boundary.
24. Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/consultation with District Administration/Mining Department. All the topsoil excavated during construction activities should be stored for use in horticulture /landscape development within the project site. Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
25. Surface rain water has to be collected in kacchha pond for ground water recharging and irrigation of horticulture and peripheral plantation.
26. The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.
27. Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed off taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
28. Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the UP Pollution Control Board.
29. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
30. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.
31. The green area design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green area Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
32. The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.



E.C. for Proposed "Residential Township" at Village- Bilwa 42, Pritam Rai and Piperia (Ghanghora), District-Bareilly, U.P., M/s Eldeco Infrabuild Ltd.

33. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.
34. Ready Mix Concrete and Sprinkler to be used for curing and quenching during construction phase.
35. Roof top water in rainy season is to be discharged into RWH pits for ground water recharging. Arrangement shall be made that waste water and storm water do not get mixed.
36. NOC from Ground Water Board is to be submitted for drilling of tube well for use of Water Supply.
37. All the internal drains are to be covered till the disposal point.
38. This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any.
39. Reflecting paint should be used on the roof top and side walls of the building tower for cooling effect. Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

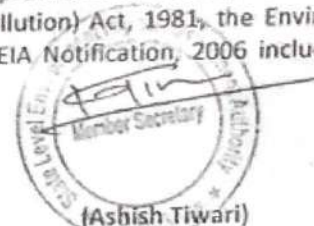
This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Bareilly. In case of violation; it would not be effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site is not a part of any no- development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically deemed to be cancelled.

The project proponent has to mandatorily submit the compliance of specific conditions no- 1, 3, 4 & 5 given in E.C. letter within 3 months, failing which the Clearance shall automatically deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).


These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.


 (Ashish Tiwari)
 Member Secretary, SEIAA

No. /Parya/SEAC/4872/2019 Dated: As above

Copy with enclosure for Information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate Bareilly.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.


 (Ashish Tiwari)
 Member Secretary, SEIAA

UTTAR PRADESH POLLUTION CONTROL BOARD

Validity Period :22/02/2020 To 28/02/2025

Ref No. - 69454/UPPCB/Bareilly(UPPCBRO)/CTE/BAREILLY/2019 Dated:- 27/02/2020

To ,

Shri AMIT KUMAR

M/s ELDECO INFRABUILD LIMITED

Proposed Residential Township project at Village Bilwa, Dohna Pritam Rai and Piperia
(Ghanghora), Bareilly, Uttar Pradesh
BAREILLY

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 6231385 dated - 11/10/2019. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates : lat-28'456510 long-79'435846

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
residential township	Metric Tonnes/Day	0

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
Residential Township	0

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
residential township	Metric Tonnes/Day	0	0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Municipal Supply	Municipal Supply and ground water	419.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	419.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 28/02/2025 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

Specific Conditions:

1. This Consent To Establish is valid for Residential Township at village Bilwa Dohna Pritam Rai and Piperia (Ghanghora), District Bareilly. The project shall have total residential units 977 nos. Total EWS and LIG Units are 196 nos.
2. Domestic effluent 556 KLD shall be treated in STP of 670 KLD capacity and treated effluent shall be used for horticulture/flushing and surplus treated water shall be utilized for irrigation as per the norms specified in Environment (Protection) Act, 1986.
3. Unit shall ensure compliance of Environmental Clearance issued by State Level Environment Impact Assessment Authority, Uttar Pradesh vide Ref. No. 284/Parya/SEAC/4872/2019 dated 30-09-2019.
4. Unit shall obtain the NOC from CGWA for ground water extraction .
5. Unit shall install electromagnetic flow meter at water source and outlet of STP and maintain the records of water extracted and treated effluent used in irrigation.
6. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
7. Unit shall comply the provisions of Solid Waste Rules 2016 and shall obtain authorization for disposal of Solid waste.
8. Unit shall comply with the provisions of Construction and Demolition waste Management Rules 1986
9. DG set of 160 KVA shall be installed with canopy and stack height of 2.6 meter above the roof of nearest building
10. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974, Air (Prevention and Control of Pollution) Act 1981 as amended and Environment (Protection) Act 1986 and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
11. Unit shall submit the bank guarantee of Rs 1000000/ only within 15 days from the date of issue of this order for the compliance of above conditions, failing which this order shall be deemed invalid.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 27/03/2020 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

Amit
Chandra
Chief Environment Officer

Digitally signed by Amit Chandra, DN: cn=Amit Chandra, o=U.P. Pollution Control Board, ou=U.P. Pollution Control Board, email=amitchandra@uppcb.gov.in, c=IN

Dated:- 27/02/2020

Copy To -

Regional Officer UPPCB Bareilly for information and to ensure the compliance of the conditions imposed in the consent order.

Amit
Chandra
Chief Environment Officer

Digitally signed by Amit Chandra, DN: cn=Amit Chandra, o=U.P. Pollution Control Board, ou=U.P. Pollution Control Board, email=amitchandra@uppcb.gov.in, c=IN

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

186414/UPPCB/Bareilly(UPPCBRO)/CTO/both/BAREILLY/2023

Date: 28/07/2023

To,

M/s

ELDECO INFRABUILD LIMITED

**Eldeco City, at Village Bilwa, Dohna Pritam Rai and Piperia
(Ghanghora), Bareilly, Uttar Pradesh**

**Application Id-
21607714**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **ELDECO INFRABUILD LIMITED** located at **Eldeco City, at Village Bilwa, Dohna Pritam Rai and Piperia (Ghanghora), Bareilly, Uttar Pradesh.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions

1. This CCA **ELDECO INFRABUILD LIMITED** granted for the period from **28/07/2023 to 31/12/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Residential township	Total residential units 977 nos. Total EWS and LIG Units are 196 nos.	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	556 KLD	STP	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	5.5-9
2	BOD (mg/L)	30 mg/l
3	TSS (mg/L)	100 mg/l

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG Set of 160 KVA	Diesel	01	Particulate Matter	Stack height of 2.6 meter above the roof of nearest building

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	As per E(P)Rules 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1- This Consent to Operate Water and Air is valid for total residential units 977 nos. Total EWS and LIG Units are 196 nos. (Building and construction project more than 20,000 sq. m built up area) with domestic effluent quantity up to 556 KLD.
- 2- Domestic effluent 556 KLD shall be treated in STP of 670 KLD capacity and treated effluent shall be used for horticulture/flushing and surplus treated water shall be utilized for irrigation as per the norms specified in Environment (Protection) Act, 1986.
- 3- Unit shall obtain the NOC from CGWA for ground water extraction within 03 months .
- 4- Unit shall install electromagnetic flow meter at water source and inlet and outlet of STP, and shall maintain the records of water extracted and treated.
- 5- Unit shall operate and maintain the APCS i.e. canopy at the 01 DG sets of 160 KVA and stack height shall be maintained 2.6 meter above roof of nearest building.
- 6- The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.
- 7- Unit shall submit emission monitoring report of the stack of air polluting sources done by MoEF & CC approved laboratory in every 3 months.
- 8- Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
- 9- Unit shall comply the provisions of Solid Waste Rules 2016 as amended and shall obtain authorization for disposal of Solid waste.
- 10- Unit shall comply with the provisions of Construction and Demolition waste Management Rules 1986.
- 11- Unit shall make provisions immediately for the compliance of Rule 4 of SWM Rules 2016 and shall make arrangements with partnership with the local body, ensure segregation of waste at source by the generators as prescribed in these rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorized waste pickers or the authorized recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the local body.
- 12- Unit shall comply with the provision of Rule 9 and Rule 13 of Plastic waste Management Rules 2016 as amended.
- 13- Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974, Air (Prevention and Control of Pollution) Act 1981 as amended and Environment (Protection) Act 1986 and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
- 14- This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

VIVEK
ROY
Chief Environment Officer
Circle-7

Digitally signed by
VIVEK ROY
Date: 2023.08.18
18:57:22 +05'30'

Copy to:

Regional Officer, UPPCB, Bareilly to ensure the compliance of the conditions imposed in the consent order.

VIVEK ROY
Chief Environment Officer
Circle-7

ROY
Date: 2023 08 18 18 58 22
+05'30'



कार्यालय बरेली विकास प्राधिकरण, बरेली

विकास ज्योति, प्रियदर्शिनी नगर, पीलीभीत रोड, बरेली (उ०प्र०)
Website : www.bdainfo.org, email : bdabareilly@yahoo.com, blyda@up.nic.in

पत्रांक :- 2183

/का०ब०वि०प्रा०ब०/2024-25

दिनांक :- 11/09/24

सेवा में,

अपर जिलाधिकारी (वि०/रा०)
बरेली।

विषय:- मा० राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ०ए० सं०-745/2024 "सियाराम मण्डल बनाम एलडिको कम्पनी व अन्य" में पारित आदेश दिनांक 10.07.2024 एवं मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० सं०-951/2024 "राजपाल सिंह बनाम एलडिको कम्पनी" में पारित आदेश दिनांक 31.07.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक स्वकीय पत्र सं०-652/एन०जी०टी०/ओ०ए०-951/24, दिनांक 10.09.2024 का सन्दर्भ ग्रहण करने का कष्ट करें। जिसके क्रम में दिनांक 10.09.2024 को प्रातः 11.00 बजे मै० एलडिको कम्पनी द्वारा विकसित किये जाने वाले टाउनशिप के अन्तर्गत वाटर बॉडी का संयुक्त निरीक्षण किया गया। शिकायतकर्ता द्वारा ग्राम बिलवा के गाटा सं०-508 पर मानचित्र स्वीकृत करने का आरोप लगाया गया है, जबकि प्राधिकरण द्वारा स्वीकृत किये गये मानचित्र में ग्राम बिलवा का गाटा सं०-508 सम्मिलित नहीं है।

अतः समिति की निरीक्षण/जांच आख्या एवं स्वीकृत मानचित्र की प्रति सहित अग्रेतर कार्यवाही हेतु प्रेषित है।

सचिव

बरेली विकास प्राधिकरण,
बरेली।

निरौक्षण आख्या

उपरोक्त महोदय के कार्यालय द्वारा 110-2024 दिनांक 08.08.2024 का सम्बन्ध प्रेषण करने का क्रम है, जिसके द्वारा ग्राम समिति को उपरोक्त निरौक्षण कर एवं आख्या प्रेषित करने हेतु निर्दिष्ट किया गया है।

उपरोक्त के सम्बन्ध में उपरोक्त निरौक्षण प्रेषण अवगत बताया है कि प्राधिकरण द्वारा ग्राम विन्दा के गाटा 50-575 घाट, 577 घाट, 578 घाट, 502, 503 घाट, 504, 505, 506, 507, 508, 512 घाट, 513 घाट, ग्राम टीहना पीतमवाड 538 घाट, 539 घाट, 540 घाट, 541 घाट एवं ग्राम चंदौरा विधियां के गाटा 50-598 सुन मेट केन्द्रक 540-548 इन्वीटर पर मानचित्र दिनांक 24.08.2019 को स्वीकृत किया गया है (आयाचति संख्या)।

यह जिलाधिकारी सदन द्वारा प्रसारित आयाचति प्रमाण पत्र दिनांक 19.04.2017 प्राप्त किया गया था। जिसकी अनुषंग गाटा 50-575, 577, 578, 538, 502, 503, 504, 505, 506, 507, 508, 512 व 513 ग्राम विन्दा प्रमाण व तहसील सदन, बरोली गाटा 50-598 ग्राम विधियां चंदौरा प्रमाण व तहसील सदन, बरोली में स्थित है। अभिलेखों के अनुसार उपरोक्त गाटा संख्याएँ ग्राम समाज की भूमि, सार्वजनिक, तालाब, बीघर, गरी गाटा, राजी आदि से प्रभावित नहीं है। उद्धारण खसरा 1424 सन् भ्रष्टाचारी संलग्न है। अवलोकन करने का क्रम है। सम्बन्धित पत्र का कच्चा व दखल है।

उपरोक्त के ग्राम व गाटा दिनांक 12.08.2024 को तयुक्त रूप से स्थानीय प्रशासन, परिवारण विभाग, सन विभाग आदि के साथ मेल निरौक्षण किया गया। शिकायतकर्ता श्री राजपाल सिंह पुत्र श्री रीका सन द्वारा गाटा 50-508 को झील में दर्ज है पर अतिक्रमण किये जाने के सम्बन्ध में शिकायत की गयी थी। सर्वेक्षण में गाटा 50-508 पर सार्वजनिक अभिलेखों में तालाब स्थित है तथा प्राधिकरण द्वारा स्वीकृत किये गये मानचित्र में गाटा 50-508 सम्बन्धित नहीं है, अर्थात् गाटा 50-508 की भूमि स्वीकृत तालाब सार्वजनिक का घाट नहीं है। स्वीकृत तालाब सार्वजनिक की आयाचति संलग्न है।

शिकायतकर्ता द्वारा मेल व स्वीकृत मानचित्र के अनुसार विकास कार्य कराये जा रहे हैं, जिसमें से सड़क विद्युत, सार्वजनिक, एम्बुलेंस, ड्रमज सिस्टम, पार्क व वृक्षारोपण आदि कार्य प्रगति पर हैं। शिकायतकर्ता का यह कथन कि झील का अतिक्रमण करना करके एम्बुलेंस सिटी का मानचित्र स्वीकृत कराया गया है। झील की भूमि पर नुस्खों का निर्माण कराकर विक्रय किया जा रहा है, जो पूर्णतः निराधार है।

निरौक्षण के समय एम्बुलेंस सिटी के प्रतिनिधि श्री सदीम चावला उपस्थित थे। उनके द्वारा यह अवगत कराया गया कि स्वीकृत ले-आउट के निकट अन्य भूमि भी विकासकर्ता द्वारा क्रय की गयी है। विकासकर्ता द्वारा उक्त क्रय की गयी भूमि के लिए ले-आउट स्वीकृत कराने के उपरान्त ही विकास कार्य किये जायेंगे।

समिति को निरौक्षण आख्या अवलोकनार्थ प्रेषित है।


(राजेश शर्मा)
अवर अभियन्ता


(राजेंद्र कुमार)
सहायक अभियन्ता


(राजेंद्र कुमार)
अधिसारी अभियन्ता

कार्यालय उप जिलाधिकारी सदर, बरेली।

पत्रांक: 851 /एस0टी0:2024


दिनांक: | 0 .09.2024

अपर जिलाधिकारी (वि0/रा0)
बरेली।

महोदय,

कृपया कार्यालय जिलाधिकारी, बरेली महोदय के पत्र संख्या 608/एन0जी0टी0ओ0ए0 951/2024 दिनांक 06.09.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या 745/2024 शिवाराम मण्डल बनाम एल्टिडको कम्पनी व अन्य में पारित आदेश दिनांक 10.07.2024 एवं मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ0ए0 संख्या 951/2024 राजपाल सिंह बनाम एल्टिडको कम्पनी में पारित आदेश दिनांक 31.07.2024 के अनुपालन में आख्या उपलब्ध कराने हेतु निर्देशित किया गया है।

उक्त के सम्बंध में राजस्व ग्राम विलदा तहसील व जिला बरेली में स्थल पर महोदय के साथ अज्ञेहरताधारी व मा0 राष्ट्रीय हरित अधिकरण द्वारा नामित सदस्यगण व बरेली प्रिकाल प्रतिकरण बरेली की टीम के संयुक्त रूप से स्थलीय एवं अभिलेखीय जांच की गई। अतः जांच आख्या सलग्न कर आवश्यक कार्यवाही हेतु संस्तुति सहित सेवा में सादर प्रेषित है।
संलग्नक: यथोपरि।


(गोविन्द शर्मा)
उप जिलाधिकारी सदर,
बरेली।

प्रदेश,

कृपया संलग्न पत्र कार्यालय जिलाधिकारी बरेली सन्दर्भ संख्या 608/एन0जी0टी0ओ0ए0 951/24 दिनांक 06.09.2024 का सन्दर्भ ग्रहण करने का कष्ट करें जिसमें माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ0ए0 संख्या 745/2024 शियाराम गण्डल बनाम एल्लिकों कम्पनी व अन्य में पारित आदेश दिनांक 10.07.2024 एवं माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ0ए0 संख्या 951/2024 राजपाल सिंह बनाम एल्लिकों कम्पनी में पारित आदेश दिनांक 31.07.2024 के अनुपालन में जांच आख्या चाही गयी है।

उक्त के सम्बंध में राजस्व ग्राम बिलवा तहसील व जिला बरेली में स्थल पर अपर जिलाधिकारी(वि0/रा0) बरेली व उपजिलाधिकारी सादर बरेली व माननीय राष्ट्रीय हरित अधिकरण द्वारा नामित सदस्यगण व बरेली विकास प्राधिकरण की टीम के साथ संयुक्त रूप से स्थलीय जांच की गयी जिससे विदित हुआ राजस्व ग्राम बिलवा की खतौनी खाता संख्या 00309 की गाटा संख्या 508 क्षे0 0.126हे0 वर्तमान राजस्व अभिलेखों में झील के नाम अंकित है अवगत कराना है कि गाटा संख्या 508/0.126हे0 (झील) चारों ओर से एल्लिकों कम्पनी के द्वारा अधिग्रहीत की गयी भूमि गाटा संख्या 500, 503, 507 व 509 से चारों ओर से घिरी है जो श्रेणी-1(क) सक्रमणीय भूमिधर के नाम से राजस्व अभिलेखों में अंकित है। व प्रश्नगत गाटा संख्या 508 झील तक पहुंचने हेतु चकनार्थ अथवा रास्ता नक्शे एवं राजस्व अभिलेखों में अंकित नहीं है। यह भी अवगत कराना है कि कम्पनी द्वारा अपनी भूमि की अस्थाई चाहरदीवारी की गयी है जिस कारण झील का क्षेत्रफल भी कम्पनी की अस्थाई चाहरदीवारी के अन्दर है। मौके पर की गयी पैमाइश से विदित हुआ कि झील का क्षेत्रफल अपने स्थान पर छूटा हुआ है व मौके पर रिक्त है। स्थल के फोटोग्राफ, उद्घरण खतौनी व चकवन्दी आकार पत्र 41 व आकार पत्र 45 की छायाप्रति सादर अवलोकनार्थ संलग्न है।

आख्या सेवा में सादर प्रेषित है।
10/09/24

मेहर,
सादर
10/09/24

महोदय,
सादर

प्रदेश
स्थलीय एवं आकिकीय जांच
आख्या सेवा में सादर प्रेषित है।
10/09/24

10/9/24
सादर
10/09/24

कार्यालय प्रभागीय वनाधिकारी, वन एवं वन्य जीव प्रभाग, बरेली।
पत्रांक /14- 1, बरेली, दिनांक, 10 सितम्बर 2024

सेवा में

जिलाधिकारी,
बरेली।

विषय :-

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0 ए0 संख्या- 745/2024 "शिवाराम मण्डल बनाम एल्टिको कम्पनी व अन्य" में पारित आदेश दिनांक 10.07.2024 एवं मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0 ए0 सं- 951/2024 "राजपाल सिंह बनाम एल्टिको कम्पनी" में पारित आदेश दिनांक 31.07.2024 के अनुपालन के सम्बन्ध में।

संदर्भ :-

कार्यालय जिलाधिकारी, बरेली का पत्रांक 608/एनजीटी/ओ0ए0 951/24/24 दिनांक 06.09.2024

महोदय,

उपरोक्त विषयक संदर्भित पत्र के क्रम में सादर अवगत कराना है कि आज दिनांक 10.09.2024 को प्रातः 11.00 बजे नैर्लज एल्टिको कम्पनी द्वारा विकसित किये जाने वाले टाउनशिप के अन्तर्गत आच्छादित वाटर बॉडी का संपुस्त निरीक्षण किया गया। प्ररनगत वाटर बॉडी एल्टिको कम्पनी द्वारा विकसित किये गये टाउनशिप के बाहर देखी गयी। यह वाटर बॉडी बहुत छोटे क्षेत्रफल की है, जो आर0 ए0 सी0 से प्राप्त वेटलैण्ड की सूची में सम्मिलित नहीं है। ये वाटर बॉडी ग्रान समाज/राजस्व विभाग से सम्बन्धित हो सकती है।

अतः जांच रिपोर्ट महोदय की सेवा में सादर सूचनार्थ प्रेषित है।

प्रभागीय वनाधिकारी,
वन एवं वन्य जीव प्रभाग, बरेली।

पत्रांक 949 /14-1, दिनांकित।

1. प्रतिलिपि उपाध्यक्ष, बरेली विकास प्राधिकरण, बरेली को सूचनार्थ प्रेषित।
2. प्रतिलिपि अवर जिलाधिकारी, वित्त एवं राजस्व को सूचनार्थ प्रेषित।
3. प्रतिलिपि क्षेत्रीय अधिकारी, प्रदूषण नियन्त्रण बोर्ड, बरेली उ0प्र0 को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

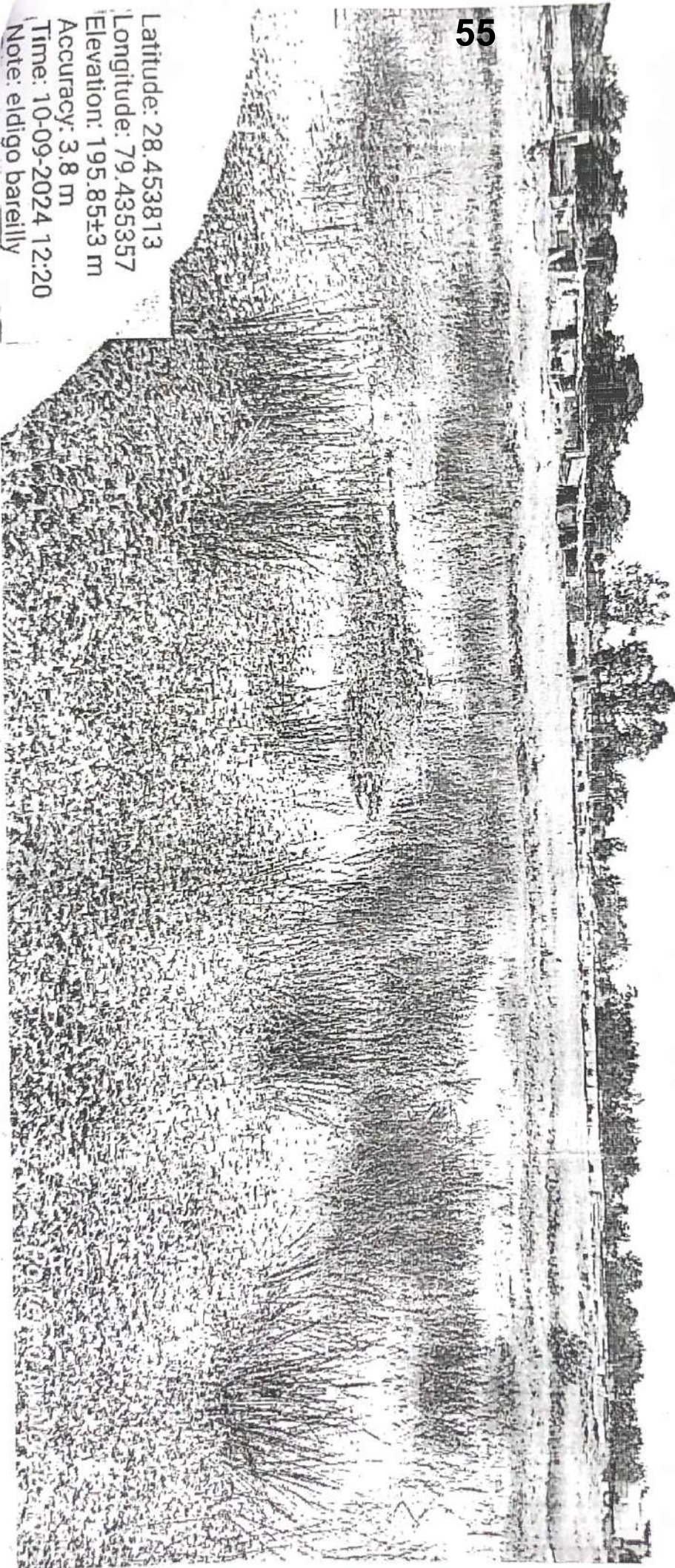
प्रशासनिक अधिकारी
प्रादेशिक वान्यजीव प्रभाग
बरेली

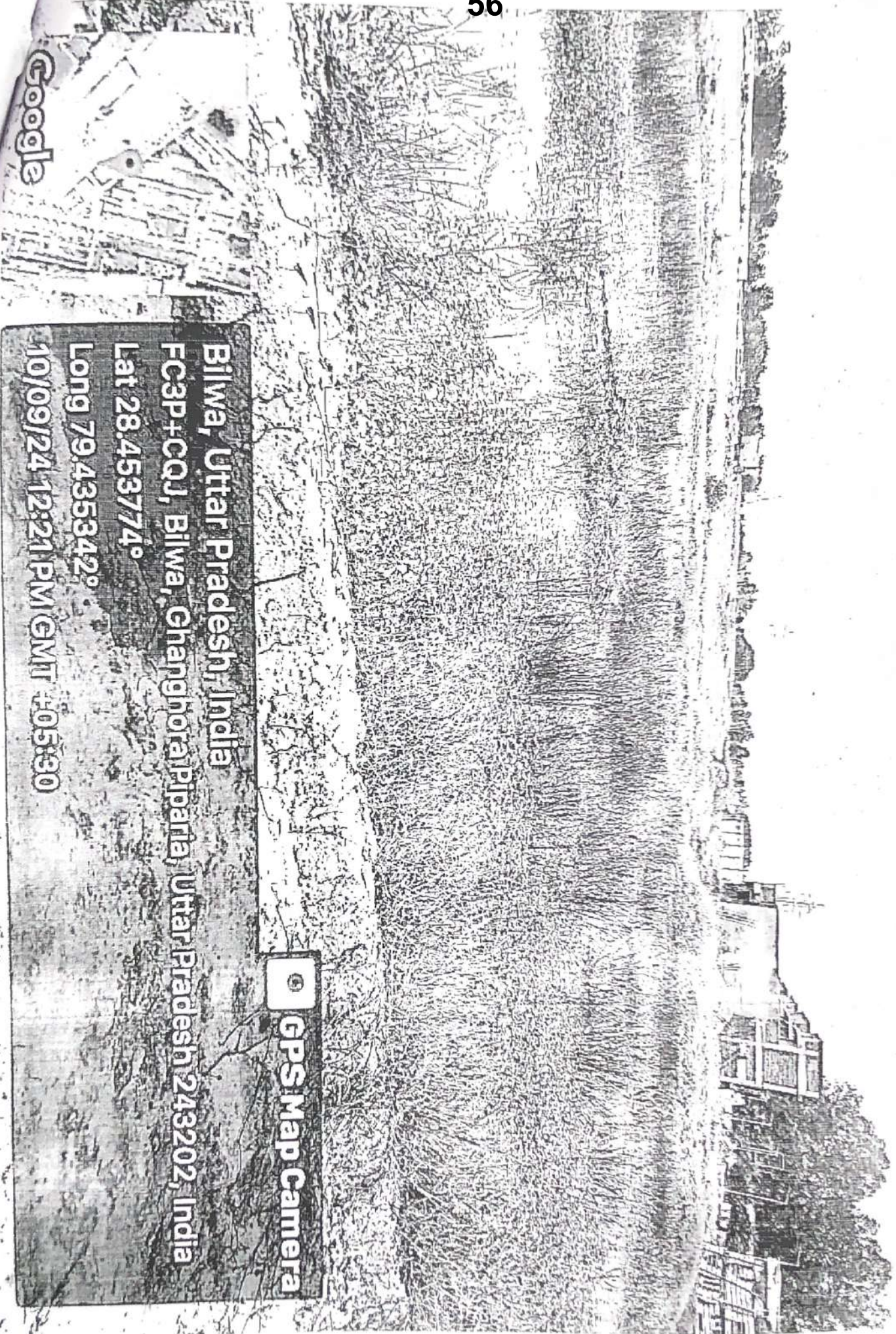
प्रभागीय वनाधिकारी,
वन एवं वन्य जीव प्रभाग, बरेली।

Annexure-7

55

Latitude: 28.453813
Longitude: 79.435357
Elevation: 195.85±3 m
Accuracy: 3.8 m
Time: 10-09-2024 12:20
Note: eldigo bareilly



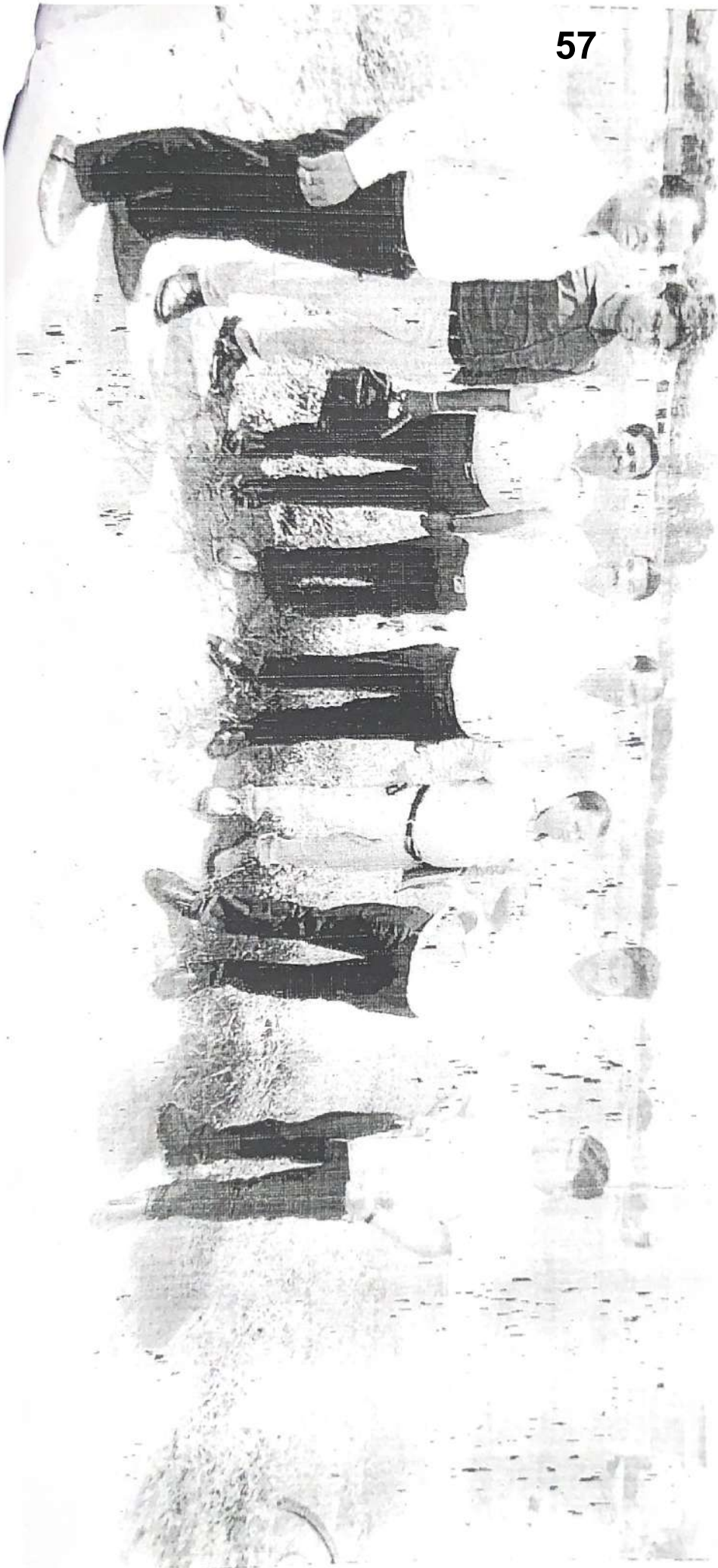


Google

GPS Map Camera

Bilwa, Uttar Pradesh, India
 FC3P+CQJ, Bilwa, Changhaiora Piparia, Uttar Pradesh 243202, India
 Lat 28.453774°
 Long 79.435342°
 10/09/24 12:21 PM GMT +05:30

57



Google



GPS Map Camera

Bilwa, Uttar Pradesh, India

FC3P+CQJ, Bilwa, Ghanghora Piparia, Uttar Pradesh 243202, India

Lat 28.45377°

Long 79.435344°

10/09/24 12:14 PM GMT +05:30